

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00636/2014

Decided on: 31.07.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sawran Kaur @ Swarni Devi w/o Late Sh. Inderjit S/o Sh. Shyam Sunder R/o H. No. 439/14, Ward No. 61, Ram Nagar Colony, Amritsar now residing with her brother Sh. Rishipal Singh S/o Sh. Gurdas Singh R/o H. No. D-7221, Gali No. 6, Ajad Nagar, Kot, Khalsa, Amritsar.

.....**Applicant**

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Personal Officer, Northern Railway, Firozpur Division, Firozpur Cantt. (Punjab).
3. Divisional Railway Manager, Northern Railway, Amritsar, Firozpur Division (Punjab).
4. Welfare Officer, Northern Railways, Amritsar (Punjab.)

.....**Respondents**

Present: Mr. Saurabh Bhardwaj, counsel for the applicant
Mr. Lakhinder Bir Singh, counsel for the respondents

Order

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed by the applicant seeking directions to the respondents to grant her the family pension and other monetary benefits on account of service rendered by her deceased

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husband, along with arrears and interest @ 18% p.a. and also to grant her ex gratia appointment.

2. In support of his claim, learned counsel submits that the husband of the applicant died on 06.10.2012. A lump sum amount of Rs.2,62,764/- was deposited in the account of the applicant but she was not given the details about the heads under which this amount was given. He submits that the applicant has not been given family pension and other pensionary benefits for which she served a legal notice dated 01.07.2013 (Annexure A-5) upon the respondents but the same has not been decided till date. Learned counsel further submits that the applicant will be satisfied if the O.A. is disposed of with a direction to the respondents to consider and take a view on the legal notice of the applicant within a reasonable time.

3. Issue notice to the respondents.

4. Mr. Lakhinder Bir Singh, the Nodal Officer of the Railways, who is present in the Court, accepts notice. He states that he has no objection to the disposal of the O.A. in the requested manner.

5. Accordingly, the O.A. stands disposed on consensual basis, without going into the merits of the case, with a direction to the Competent Authority amongst the respondents to consider and take a view on the legal notice (Annexure A-5) in accordance with law, within two months from the date of receipt of a copy of the order. If the



